

Title: Observation regarding Short Duration Discussion on issue relating to Gujarat Government's order lifting the ban on its employees joining the RSS.

14.30 hrs.

MR. CHAIRMAN: Hon. Members may recall that a Short Duration Discussion under rule 193 on the issue relating to Gujarat Government's order lifting the ban on its employees to join the RSS was included in the List of Business on the 28th February, 2000. Shri Kirit Somaiya who initiated the discussion on the subject was unable to complete his speech due to disturbances which ultimately led to the adjournment of the House.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, please take your seats.

...(Interruptions)

MR. CHAIRMAN: Shri Jaipal Reddy, do not disturb at this juncture.

...(Interruptions)

श्री मुलायम सिंह यादव (सम्मल) : हम हाउस के अन्दर मनमानी नहीं करने देंगे। ... (व्यवधान)

श्री किरिट सोमैया (मुम्बई उत्तर पूर्व) : आप उनको सुनने को भी तैयार नहीं हैं।... (व्यवधान)

MR. CHAIRMAN: Please listen carefully first.

...(Interruptions)

MR. CHAIRMAN: The House had to be adjourned.

...(Interruptions)

SHRI KIRIT SOMAIYA : You have to request the hon. Chairman. You are not requesting him. ... (Interruptions) You have no respect for the Chair.... (Interruptions)

MR. CHAIRMAN: Hon. Members, please sit down.

...(Interruptions)

MR. CHAIRMAN: Shri Reddy, please sit down.

...(Interruptions)

MR. CHAIRMAN: The House had to be adjourned on subsequent days also due to disturbances since the opposition parties were not prepared for a discussion under rule 193 on the subject and were demanding a discussion on a motion under rule 184 given notice of by Shri Madhavrao Scindia and others.

On the 8th March, 2000, the hon. Prime Minister stated in the House that the Government was prepared for a discussion under rule 184 on the subject.

In the meantime, however, the Gujarat Government withdrew the said order.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, please sit down. Why are you disturbing unnecessarily?

...(Interruptions)

MR. CHAIRMAN: No cross talk please.

...(Interruptions)

MR. CHAIRMAN: Shri P.R. Dasmunsi has now addressed a communication to the hon. Speaker for ascertaining the fate of the notices given under rule 184 on the subject and also of the part-discussed Short Duration Discussion.

...(Interruptions)

MR. CHAIRMAN: After the withdrawal of the order by the Gujarat Government, a discussion under rule 184 on the notices in the form given has become infructuous. On the same grounds, the inconclusive Short Duration Discussion has also become infructuous and no useful purpose is going to be served by discussing this matter any further.

...(Interruptions)

14.32 hours

(At this stage, Prof. S.P. Singh Baghel and some other hon. Members came and stood on the floor near the Table.)

MR. CHAIRMAN: Please allow me to complete.

...(Interruptions)

MR. CHAIRMAN: Shri Dasmunsi has now given a notice on the 9th March, 2000 under rule 193 on the activities of the RSS, the VHP, the Bajrang Dal and the functioning of the ICHR. A notice on the functioning of the ICHR was earlier received also from Shri Ajoy Chakraborty. These notices are under the consideration of the hon. Speaker.

...(Interruptions)

MR. CHAIRMAN: Please allow the House to continue.

...(Interruptions)

MR. CHAIRMAN: I have already said that all these notices are under the consideration of the hon. Speaker. So, please allow the House to continue.

...(Interruptions)

MR. CHAIRMAN: You may please go back to your seat and speak from there.

...(Interruptions)

MR. CHAIRMAN: First, go to your seat. Then, I will give you a chance.

...(Interruptions)

MR. CHAIRMAN: I will not hear you from here. You go back to your seat first.

...(Interruptions)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions)**

MR. CHAIRMAN: Hon. Members, go back to your seats. I will give a chance.

...(Interruptions)

*Not Reocrded.

14.34 hours

(At this stage, Prof. S.P. Singh Baghel and some other hon. Members went back to their seats.)

श्री मुलायम सिंह यादव : स्भापति जी, मेरा ब्यवस्था का स्वाल है। ...*(ब्यवधान)*

श्री किरिट सोमैया : स्थापति महोदय, आपने जो नियम 193 से संबंधित रूलिंग दी है, वह मुझे मंजूर है। आप उनको भी कहें कि वे इसका सम्मान करें। आपकी रूलिंग के ऊपर अगर इन्होंने कुछ बोला तो वह ठीक नहीं है। ...*(व्यवधान)*

MR. CHAIRMAN: Shri Mulayam Singh Yadav, what I said was that the notices, including the notice under rule 193 are under the consideration of the hon. Speaker. So, let the House be allowed to continue.

...*(Interruptions)*

श्री मुलायम सिंह यादव : आप हमें जबरदस्ती बैठा रहे हैं। ...*(व्यवधान)* आप ऐसा नहीं कर सकते। इन्होंने पूरे देश को बर्बाद कर रखा है।...*(व्यवधान)*

MR. CHAIRMAN: I will not allow any further discussion on the subject.

...*(Interruptions)*

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions)**

SHRI RUPCHAND PAL : Sir, I am on a point of order. ...*(Interruptions)*

MR. CHAIRMAN : Yes, what is your point of order?

...*(Interruptions)*

MR. CHAIRMAN : If everybody speaks like this, how can I hear you?

...*(Interruptions)*

MR. CHAIRMAN : Why are you standing unnecessarily? Please sit down.

...*(Interruptions)*

*Not Recorded.

MR. CHAIRMAN : If everybody stands and speaks like this, how is it possible for me to call any hon. Member to speak? Please sit down.

...*(Interruptions)*

MR. CHAIRMAN : The House stands adjourned to meet again on Monday, the 13th March 2000 at 11 a.m.

14.37 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, March 13, 2000/Phalgun 23, 1921 (Saka).*
